

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES**

**LOK SABHA
UN-STARRED QUESTION NO. 5030
TO BE ANSWERED ON THE 31st MARCH, 2017/CHAITRA 10, 1939(SAKA)**

BOARD FOR INDUSTRIAL FINANCE AND RECONSTRUCTIONS

5030: SHRIMATI RAKSHATAI KHADSE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to dissolve Board for Industrial Finance and Reconstructions (BIFR) and its appellate authority, Appellate Authority for Industrial and Financial Reconstruction (AAIFR);
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring any other authority for finance and reconstructions of the sick industrial units; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b):

Board for Industrial and Financial Reconstruction (BIFR) and Appellate Authority for Industrial and Financial Reconstruction (AAIFR) stand dissolved with effect from 1.12.2016 on issue of Government of India Gazette Notification dated 25.11.2016 to bring into force the Sick Industrial Companies (Special Provisions) Repeal Act, 2003 under section 1 (2) of the Act.

(c) & (d):

The Insolvency and Bankruptcy Code, 2016 (IBC, 2016) notified by the Government of India on 28.05.2016 is the new law to deal with reorganisation and insolvency resolution of corporate persons, partnership firms and individuals. The Adjudicating Authority in relation to insolvency resolution and liquidation for Corporate person including corporate debtors and personal guarantors is National Company Law Tribunal (NCLT) constituted under section 408 of the Companies Act, 2013. The Appellate Authority for such cases is National Company Law Appellate Tribunal.
